

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Coram:
Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member**

DATE OF HEARING: 17.1.2013

Petition No. 259/MP/2012

Sub: Application for directions under Sections 79 and 94 of the Electricity Act, 2003 read with Regulations 103, 111 and 112 of the CERC (Conduct of Business) Regulations, 1999 for clarification of order dated 2.11.2012 passed by the Hon`ble Commission in Petition No. 117/MP/2012 relating to anticipated delay in the declaration for commercial operation date for the 2x220 MW NLC Thermal Power Station-II Expansion Power Plant .

Petitioner : EMCO Energy Limited, Mumbai

Respondent : Western Regional Load Despatch Centre, Mumbai

Petition No. 27/RP/2012 in Petition No. 117/MP/2012

Sub: Review Petition under Section 94(1) (f) of the Electricity Act, 2003 seeking review of order dated 2.11.2012 and directions.

Petitioner : M/s KSK Mahanadi Power Co. Ltd.

Parties presents : Miss Surbhi Sharma, Advocate, EMCO
Shri Abishik Panwar, GMR
Shri P.Panda, GMR
Shri P.Pentayya, WRLDC
Ms. Joyti Prasad, NRLDC
Shri S.C.Sexana, NLDC
Shri Vallinayagam, TNGADCO

Record of Proceedings

Learned counsel for the Tamil Nadu Generation and Distribution Co. Ltd. requested for two weeks time to file reply to the petitions, which was allowed.

2. The Commission directed the respondents to file their replies by 1.2.2013 and the petitioners may file their rejoinders if any, by 15.2.2013.

3. The petitions shall be listed for hearing on 21.2.2013.

By order of the Commission,

SD/-
(T. Rout)
Joint Chief (Law)